

**PROCLAMATION AND PRESIDENT'S ORDER
IN RELATION TO GUJARAT STATE AND
GOVERNOR'S REPORT TO THE PRESIDENT**

**THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
AND IN THE DEPARTMENT OF
PERSONNEL (SHRI RAM NIWAS
MIRDHA):** I beg to lay on the
Table.

(1) A copy of the Proclamation (Hindi and English versions) dated the 9th February, 1974 issued by the President under article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G.S.R. 34(E) in Gazette of India dated the 9th February, 1974, under article 356(3) of the Constitution. [*Placed in Library. See No. LT-6146/74*]

(2) A copy of the Order (Hindi and English versions) dated the 9th February, 1974, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 35(E) in Gazette of India dated the 9th February, 1974. [*Placed in Library.. See No. LT-6147/74*]

(3) A copy of the Report dated the 9th February, 1974 of the Governor of Gujarat to the President (Hindi and English versions). [*Placed in Library. See No. LT-6148/74.*]

**COMPANY'S LIQUIDATION ACCOUNT
(AMENDMENT) RULES**

**THE DEPUTY MINISTER IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI BEDA-
BRATA BARUA):** I beg to lay on the
Table a copy of the Company's Liquidation Account (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 523 (E) in Gazette of India dated the 15th December, 1973, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library See No. LT-6149/474*]

SHRI K. S. CHAVDA (Patan): Sir, on a point of order. It is with

regard to item No. 6. The corrupt Gujarat Ministry—

MR. SPEAKER: You cannot make a speech while it is being laid on the Table of the House.

SHRI K. S. CHAVDA: I am formulating my point of order, and how can you give your judgment before I complete it?

MR. SPEAKER: There is no point of order at the time of laying it.

SHRI K. S. CHAVDA: Sir, please hear me. My point of order is this. The proclamation issued by the President—

MR. SPEAKER: it is coming up before the House. May I tell you that while it is being laid no such points of order or any such objection can be raised, except that it is delayed if there was any delay in laying it. When the proclamation is taken up by the House, you may point it out at that time

13.05 hrs.

STATEMENT RE: JUNIOR DOCTORS' STRIKE IN DELHI

MR. SPEAKER: Dr. Karan Singh to make a statement.

SHRI S. A. SHAMIM (Srinagar): You are allowing Dr. Karan Singh to make a statement. For the last two months he has been using the media of television and radio and other things. Now you are providing him a forum here. The point of view of junior doctors is not before us and we will not also be able to ask questions.

MR. SPEAKER: Radio, newspaper and any other media cannot substitute this House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): We had given notice

of a call attention motion. Why did you not adopt at least one of them so that it could have been a twoway dialogue instead of allowing him to make a statement *suo motu*?

MR. SPEAKER: So far as this statement is concerned, let it be made. The other procedures are open to you, you can ask for a discussion. Call attention motion for day after tomorrow is fixed on your own demand; it is not my discretion.

SHRI JYOTIRMOY BOSU: I could have been advanced.

MR. SPEAKER: You ask Mr. Mavalankar.

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): Hon. Members are aware of the unfortunate situation that has developed as a result of the prolonged strike of Junior Doctors in Delhi and the attempts by some misguided elements to pressurize Government by disrupting the process of medical education and medical care in the country. With your permission, Sir, I am laying on the Table of the House a detailed note which gives the background of the Junior Doctors' strike in Delhi and details the steps that Government have taken to meet their demands. Without taking much time of the House, I would like to point out that Government has made handsome increases in the emoluments of these Junior Doctors, going up to as much as 100 per cent in some categories over the last one year as shown in the attached statement, and has also made a number of other clarifications in their favour. It is a matter for deep regret that the Junior Doctors have not reciprocated this gesture, and continue to be adamant.

SHRI JYOTIRMOY BOSU: How much does a Minister cost the Government? More than Rs. 50,000 a

month. The Doctors also want to survive.

DR. KARAN SINGH: I am sure the House will agree that while the lot of Junior Doctors needs to be improved, a concurrent responsibility devolves upon them to fulfil the pledges that they have taken when they graduated and to maintain the noble traditions of the medical profession. The present strike has caused a great deal of avoidable suffering to large sections of the population in and around Delhi, Chandigarh and Pondicherry, the burden of which has fallen particularly on the weaker and more vulnerable sections of society who can ill-afford the services of private medical practitioners. This has gone on for too long, and I would on the floor of this Hon. House repeat my appeal to the rank and file of the Junior Doctors to accept the offer made by Government and return to work immediately. A dialogue on their remaining problems can always continue.

May I, Sir, take this opportunity to place on record my deep appreciation of the services rendered by the Senior Doctors and the CGHS Doctors in very difficult circumstances. Without their untiring efforts the adverse impact upon the general public would have been much greater. They are bearing a heavy burden, and Government has already taken steps to recruit some fresh doctors. If the striking doctors continue to default on their responsibilities, we will be left with no choice but to make permanent alternative arrangements so that the hospitals can be brought back to the normal level of functioning.

SHRI JYOTIRMOY BOSU: There was a letter signed by the health Secretary, Shri Ramchandran. Why do you go back on that assurance?

DR. KARAN SINGH: It can be discussed. I am not afraid of a dis-

[Dr. Karan Singh] cussion. At any time that the hon. Speaker and the Business Advisory Committee want, we can have it.

MR. SPEAKER: Do you think you will be able to serve the doctors by this attitude? You can have a discussion and you can place your viewpoint at that time. You cannot force me like this.

DR. KARAN SINGH. If Shri Bosu thinks that he can frighten me, it is an exercise in futility.

SHRI JOYTIRMOY BOSU: While the Ministers are living in all luxury they are forcing the doctors to starve.....(Interruptions)

DR. KARAN SINGH: When there is a running commentary like this, is it possible to make a statement?

MR. SPEAKER: I would request members to allow the Minister to make his statement. They will not be serving the cause of the doctors by this behaviour.

DR. KARAN SINGH: Apart from the problem in central institutions, I have been greatly perturbed at the continuing unrest among medical students and Junior Doctors in various parts of the country. Partly, of course this is a reflection of the generational tensions that have become a world-wide phenomenon, and of the fact that in a developing society like ours social change and economic frustration combine to create explosive situations. But it is also clear that the whole system of medical education needs to be restructured and streamlined in order to make it a more effective instrument for meeting the growing requirements of our people. Medical education must become an integral part of a broad health manpower development policy, so that the heavy investments made therein bring a commensurate return to society, specially to the weaker worker sections and those living in rural areas.

With this intention, Government is actively considering the setting up of a high-powered Medical Education Commission which will look into entire problem on a national basis and make a study in depth of the various aspects of restructuring medical education from the pre-medical right upto the post-graduate standard.

SHRI JYOTIRMOY BOSU: Sir, I want to point out....

MR. SPEAKER: No questions will be allowed. If you want, you can have a discussion.

SHRI JOYTIRMOY BOSU: Sir, we want a clarification. The Secretary of the Ministry, Shri Ramachandran, had given an assurance to the doctors I have got a copy of it....(Interruptions).

MR. Speaker: He can raise it at the time of the discussion.

SHRI K. S. CHAVDA (Patna): Sir, I have given a notice under rule 377.

MR. SPEAKER: There is a Calling Attention day after tomorrow. Today I have allowed only Shri Jyotirmoy Basu

SHRI K. S. CHAVDA: Sir, I have discussed this matter with you and you know the position. I want to raise it under rule 377 and I want the Home Minister to make a statement. That is why I am making my point.

MR. SPEAKER: When you showed it to me in the morning I explained to you that only a general motion could be allowed and not on any particular person. That Calling Attention is already coming day after tomorrow.

SHRI K. S. CHAVDA: That is correct. It is on a specific issue.

Sir, will you allow me one minute? Members are making a hue and cry and violating the rule. But you do not hear members who are very peaceful and silent. This has happened in Gujarat also in the case of people who were agitating peacefully.

MR. SPEAKER: I have allowed only Shri Jyotirmoy Bosu to make a statement under rule 377. Shri Jyotirmoy Bosu.

(Interruptions)

MR. SPEAKER: Nothing will go on record.

All the motions cannot come. Only one motion can come. I have allowed one motion—of Shri Jyotirmoy Bosu and Shri H. M. Patel. If all the 50 Members want to talk like that, how can that go on?

The Parliament is sitting for three months. A number of opportunities will come up. We are going to discuss the President's Address and the General Budget also.

All of you please sit down. I have allowed one.

Shri Jyotirmoy Bosu.

MATTER UNDER RULE 377

13.20 hrs.

ELECTION COMMISSIONS REPORTED DECISION STAGGERING POLLING DATES IN ORISSA

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have received numerous telegrams, including one from two Members of Parliament which reads as follows:

"Election Commission's arbitrary decision staggering poll dates from twenty-fourth instant to twenty-second, twenty-fourth and twenty-sixth takes voters by surprise and causes much inconvenience to voters and parties. Pretext of non-availability of teachers for poll work exposed after teachers' press state-

ment offering their services. This is designed for low polling which will help Congress. Decision so much anti-people. All parties including Congress and CPI resented before Chief Electoral Officer. Solicit raise issue in parliament."

I would like to draw the attention of the Law Minister and through him the Election Commissioner to this and request that this matter should be immediately looked into and such steps should not be taken which will upset, annoy and displease the contesting political parties. I would like the hon. Minister to give an assurance to this effect on the floor of the House.

SHRI INDRAJIT GUPTA (Alipore): The same telegram was received by me from Mr. Loknath Mishra, a Member of the other House. There seems to be a contradiction in it. He says that this is meant to help the Congress; but at the same time he also says that the Congress itself has protested.

MR. SPEAKER: Mr. H. M. Patel He is not here.

We now adjourn for Lunch. The House stands adjourned till 2.30 p.m.

13.24 hrs.

The Lok Sabha adjourned for lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at thirty-six minutes past fourteen of the clock

14.36 hrs.

[Mr. . DEPUTY-SPEAKER—in the Chair]

NATIONAL COOPERATIVE DEVELOPMENT CORPORATION (SECOND AMENDMENT) BILL

MR. DEPUTY-SPEAKER: The House will now take up the National Cooperative Development Corporation (Second Amendment) Bill.